Norcotic Drugs and AUGUST 23, 1985 Dis. te: Report of National 332

Psychotropic Substance Bill Instt. of Public Finance and Policy

"Aspects of Blank Economy in India"

12,32 hrs.

LIGHTHOUSE (AMENDMENT) BILL*

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI): I beg to move for leave to introduce a Bill further to amend the Lighthouse Act, 1927.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Light-house Act, 1927."

The motion was adopted.

SHRI Z.R. ANSARI: Sir, I introduce the Bill.

12,33 hrs.

NARCOTIC DRUGS AND PSYCHO-TROPIC SUBSTANCES BILL*

THE MINISTER OF FINANCE AND COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to move for leave to introduce a Bill to consolidate and amend the law relating to narcotic drugs, to make stringent provisions for the control and regulation of operations relating to narcotic drugs and psychotropic substances and for matters connected therewith.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a
Bill to consolidate and amend the
law relating to narcotic drugs, to
make stringent provisions for the
control and regulation of operations relating to narcotic drugs
and psychotropic substances and
for matters connected therewith."

The motion was adopted.

SHRI VISHWANATH PRATAP SINGH: Sir, 1 introduce the Bill.

12,34 hrs.

DISCUSSION RE: REPORT OF NATIONAL INSTITUTE OF PUBLIC FINANCE AND POLICY ON "ASPECTS OF BLACK ECONOMY IN INDIA"—

Contd.

THE MINISTER OF FINANCE AND COMMERCE (SHRI VISHWANATH PRATAP SINGH): Mr. Speaker, Sir. yesterday, we had a very stimulating debate on the report on black economy. and Shri Amal Datta who is here said that this report is tailor made to what the Government wants to do. I assure you that this was not the purpose of the debate. What I meant was that before taking any decision, let the House be benefited by the suggestions of the hon Member who have an insight into the various aspects of the report and, precisely, that is what the debate has done. I am grateful to him that he complimented nie for having brought this report out and it is the intention to bring out other reports also, like the Abid Hussain Committee Report, and this will be a general stance. Members have commented on the estimate, of blackmoney and I think it is much lower than what it is in existence

Now, there may be differences about quantification of blackmoney, but qualitatively, we all do agree that it is in sizeable proportion and its over-proportion does concern us and action is necessary. On this point, there is no difference of opinion. Mrs. Geeta Mukherjee in her eloquent way touched every aspect of the report from the beginning to end. She said that it contained germs of plague; but in spite of the germs of plague all over in the report—she might have said it—she did concede some positive elements of it. So, there are areas

^{*} Published in Gazette of India Extraordinary, Part II, Section 2 dated 23-8-1985.